

12.10 hrs.

CALLING ATTENTION TO
MATTERS OF URGENT PUBLIC
IMPORTANCE

- (i) REPORTED DEATH OF THREE PERSONS
IN A LUDHIANA VILLAGE DUE TO A
BOMB DRIPPED FROM A PLANE

Mr. Speaker: I have received several calling attention notices about the statement regarding Sheikh Abdullah's arrest and other matters connected therewith. The Home Minister is going to make a statement at 5 o'clock?

The Minister of Home Affairs (Shri Nanda): Yes, Sir. That will enable me to consider the developments during the period of the day and thereafter if there is any new information, give it to the House.

Mr. Speaker: He will make the statement at 5 o'clock.

Shri Hem Barua (Gauhati): On Saturday, he made a statement in the Rajya Sabha. Why not make a statement here now? We are very anxious to hear him.

Mr. Speaker: He says that the developments that take place during the day also may be included in that. Ordinarily, if there is a calling attention notice, the Minister is allowed to say that he would answer it at such and such time. He can do that and the House gives that time ordinarily. The rules also allow that.

There is a second calling attention notice by Shri Buta Singh. He is not there, Shri Gulshan, Shri Kachhavaiya, Shri Kapur Singh.

Shri Kapur Singh (Ludhiana): I have not got a copy of it. It has not been supplied to me nor is it there on the agenda paper.

Mr. Speaker: I will read it:

"I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

The reported death of 3 persons in village Jangpura near Ludhiana on account of a bomb thrown from a plane."

The Minister of Defence (Shri Y. B. Chavan): I have not got the precise facts, because this was brought to my notice just a few minutes back. I will get the precise facts and make a statement tomorrow.

Mr. Speaker: I have received a very strong letter from Mr. Kapur Singh that this is not one incident, but there have been three cases. I have sent that letter already to him. He may look into it, so that he may be able to give all the information.

Shri Y. B. Chavan: I shall do so, Sir. (*Interruptions*).

Shri Alvares (Panjim): I have given a notice....

Mr. Speaker: No other notice now.

श्री गुलशन (भटिंडा) : अध्यक्ष महोदय,
3 तारीख को यह नोटिस दिया गया था।

अध्यक्ष महोदय : मैंने आपको बुलाया था,
लेकिन माननीय सदस्य खड़े नहीं हुए।

12.13 hrs.

RE. POINT OF PRIVILEGE

श्री बागड़ी (हिसार) : अध्यक्ष महोदय,
मैंने विशेषाधिकार के बारे में एक नोटिस
दिया है।

अध्यक्ष महोदय : मैंने जिसकी इजाजत
नहीं दी है, वह आप यहाँ नहीं उठा सकते।
आप बैठ जायें।

श्री बागड़ी : आपने कहा था कि मैं सोमवार को इस को उठा सकता हूँ ।

अध्यक्ष महोदय : मैं अभी आप को इत्तिला भिजवा दूंगा ।

12.13½ hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF ONGC AND STATEMENT EXPLAINING REASONS FOR DELAY IN LAYING THE PAPERS

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy of each of the following papers.

(i) Certified Accounts of the Oil and Natural Gas Commission for the year 1962-63 together with the Audit Report thereon, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library, see No. LT-4378/65].

(ii) Statement explaining the reasons for delay in laying the above paper. [Placed in Library, see No. LT-4378/65].

GOVERNMENT ACTION ON ASSURANCES, PROMISES, UNDERTAKINGS, ETC.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:

(i) Supplementary Statement No. I.—Eleventh Session, 1965.

(ii) Supplementary Statement No. V.—Tenth Session, 1964.

(iii) Supplementary Statement No. VII.—Ninth Session, 1964.

(iv) Supplementary Statement No. XII.—Seventh Session, 1964.

(v) Supplementary Statement No. XIV.—Sixth Session, 1963. [Placed in Library, see No. LT-4379/65 to 4383/65]

NOTIFICATIONS UNDER MINES ACT ETC.

Shri Dinen Bhattacharya (Serampore): The Labour Minister assured the House that he will introduce the Bonus Bill. What about that?

Mr. Speaker: That has been answered already on Friday.

Shri S. M. Banerjee (Kanpur): Previously some assurance was given by the Defence Minister and the Minister of Defence Production, Shri Thomas, regarding Government's action to be taken on the retrenchment notices served on employees of EME workshops. I understand that these notices have been withdrawn. It was a very solemn assurance that has been fulfilled. May I request the Minister of Parliamentary Affairs to direct the Defence Minister to make a statement on that?

Mr. Speaker: If the assurance...

Shri S. M. Banerjee: Tomorrow is the last day. That is why I am telling you.

Mr. Speaker: If the Minister wants to make a statement, he might do it by tomorrow.

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table:

(1) a copy each of the following Notifications under sub-section (7) of section 59 of the Mines Act, 1952:

(i) The Mines (Amendment) Rules, 1965, published in Notification No. G.S.R. 239 dated the 13th February, 1965.

(ii) The Coal Mines Pit-head Bath (Amendment) Rules, 1965, published in Notification No. G.S.R. 260 dated the 20th February, 1965.